है और उसके अनुसार संयुक्त राज्य अमरीका के नेश्चनल इन्स्ट्ट्यूट आफ हैल्य और हमारे देश में तैयार की जाने वाली वैक्सीनें, दोनों ही निर्घारित मानकों के पूर्णतया अनुरूप हैं।

tITHE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): (a) and (b) The National Institute of Health, U.S.A. is a control laboratory and does not produce any vaccine for commercial use. They produce standards including that of rabies vaccine for standardisation of products manufactured in their country by commercial agencies. Their standard antirabic vaccine has been tested by our Central Research Institute, Kasauli, through the agency of W.H.O. It was found that the vaccine produced by N.I.H. in U.S.A. and in this country both fully meet the prescribed standards.]

PERSONAL STAFF ATTACHED TO A MEMBER OF THE PLANNING COMMISSION

700. SHRI P. S. PATIL: WUI the Minister of PLANNING be pleased to state:

- (a) the number of Private Secretaries, P. As. and class IV staff attached to each Member of the Planning Commission; and
- (b) what is the monthly overtime allowance drawn by each of the above categories of the staff for the years 1961 to 1965?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b) Two statements are laid on the Table of the House. [See Appendix LV, Annexure Nos. 79 and 80.]

CASES REFERRED TO ARBITRATORS

- 701. SHRI P. S. PATIL: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) the number of cases referred to arbitrators during 1961 to 1965;
- (b) the claims in each case and the award amount given in each case;
- (c) the names of the arbitrators in each case and the fees paid to them in each case;
 - tl 1 English translation

- (d) ihe names of Government Headers in each case and the fees paid to them; and
- (e) the number of cases still pending with the arbitrators so far and the amount of emoluments and fees paid to picadors and arbitrators representing Government in such cases?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) to (e) The number of cases referred to arbitration during the last five years rum into many hundreds. The time and labour involved in collecting the information will not be commensurate with the results likely to be achieved. If information in regard to any particular claim is required, an effort will be made to collect it.

TELEPHONE BILLS

702. SHRI P. S. PATIL: Wil! the Minister of FINANCE be pleased to state:

- (a) the amount of telephone and trunk-call charges paid to the P. & T. Department for the telephones installed at the residences of Government officials for the years 1960 to 1965:
- (b) the amount out of the abovi amount recovered from the Government officials for private telephone and trunk-calls made by them or by their family members during the years 1961 to 1965; and
- (c) whether any record is kept by Government to find out the private calls made by family members of Government officials?

THE MINISTER OF FINANCE (SHRI SACHINDRACHAUDHURI):(a) and(b) It is considered that the collection of information in respect of the past period from 1960 onwards will involve substantial time and effort which may not be commensurate with the results likely to be achieved. However, information relating to the financial year 1964-65 is being collected from Ministries/Departments in respect of residential telephones in Delhi/New Delhi and will be laid on the Table of the House as early as possible.

(c) There are no instructions at present for maintenance of such a record except in the case of private trunk-calls. In the case of private trunk calls officers are ra-1 quired to intimate details from time to time